



2026:AHC:7040

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19338 of 2025

Rahul Kumar Sharma

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Disha Srivastava, Subir Lal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Disha Srivastava, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Constable, a first information report came to be lodged against the writ petitioner and unknown persons being Case Crime No. 123 of 2025 under Section 140(2) of BNSS, thereafter, the writ petitioner was placed under suspension on 02.03.2025.
3. Questioning the suspension order, the present writ petition has been preferred.
4. Learned counsel for the writ petitioner has sought to argue that though in the suspension order, it has been recited that inquiry contemplated but till date, no inquiry has been conducted. Submission is also to the extent that the writ petitioner was enlarged on bail and further now, the preliminary inquiry is being conducted without there being any final inquiry. Submission is that prior to suspension, a preliminary inquiry is to be conducted in order to ascertain certain facts which would be necessitated for placing the writ petitioner under suspension. Learned counsel for the writ petitioner submits that writ petitioner shall approach the Superintendent of Police, Kanpur Dehat for revocation of suspension order.
5. Learned Standing Counsel has no objection to the same.
6. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive

representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Superintendent of Police, Kanpur Dehat by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of six weeks.

7. With the said observations, the writ petition stands disposed of.

January 12, 2026
Rajesh

(Vikas Budhwar,J.)